

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-207
C.A No. 182/ 2020
in
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 26.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Prachi Johri, Mr. Vatsalya Kumar, Mr. Ashok
Kumar(RP), Mr. Dharm Vir Gupta (RP), Advocates

For the Respondent

: Mr. Alok Sharma for Deputy ETO, Gurugram,

For the Intervener

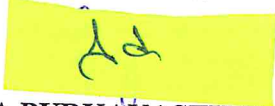
: Mr. Pawan Sharma, Mr. Anuj Shah, Advocates

ORDER

CA No. 182 of 2020 in IB -1411 of 2018

It is submitted by the Counsel for the R.P that the Committee of Creditors is comprised of eight members including the Deputy ETO Gurugram and Assistant Commissioner of Income Tax. The Deputy ETO Gurugram is being represented by the Counsel. The Counsel is directed to file the reply to the present Application within a weeks' time. The Resolution Professional is directed to send fresh private notice to the Assistant Commissioner of Income Tax along with the copy of this order and file the affidavit of service. In case there will not be any representation on behalf of the Assistant Commissioner of Income Tax, then this Tribunal will be constrained to issue bailable warrant against the officer for non compliance with this order.

List on 06.03.2020.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-207

C.A No. 854/C-III/ND/ 2019

in

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....APPLICANT

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 26.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Prachi Johri, Mr. Vatsalya Kumar, Mr. Ashok Kumar(RP), Mr. Dharm Vir Gupta (RP), Advocates

For the Respondent

: Mr. Srivats Kaushal (R-3), Mr. Manish Kumar Tiwari (R-2), Advocates

For the Intervener

:Mr. Pawan Sharma, Mr. Anuj Shah, Advocates

ORDER

CA No. 854 of 2019 in IB -1411 of 2018

Counsel for the Resolution Professional is present. Counsel for Respondent No. 1 is present. Counsel for Respondent No. 2 is present. Counsel for Respondent No. 3 is present. It has been submitted by counsel for Respondent No. 2 Viz; Mr. Manish Kumar Tiwari (Mobile No. 9971514237) that one vehicle and one laptop will be returned, before next date of hearing. The Respondent No. 1 and 3 have filed the reply to which rejoinder is directed to be filed by the Counsel for Resolution Professional.

List on 06.03.2020


(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-207
C.A No. 558 / 2020
in
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....**APPLICANT**

....**RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 26.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Prachi Johri, Mr. Vatsalya Kumar, Mr. Ashok Kumar(RP), Mr. Dharm Vir Gupta (RP), Advocates

For the Respondent

: Mr. Alok Sharma for Deputy ETO, Gurugram, Mr. Srivats Kaushal (R-3), Mr. Manish Kumar Tiwari (R-2), Advocates

For the Intervener


:Mr. Pawan Sharma, Mr. Anuj Shah, Advocates

ORDER

CA No. 558 of 2019 in IB -1411 of 2018

Counsel for the Resolution Professional is present. Prayed for time for making final submissions.

List on 16.03.2020.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-207
C.A No. 373 /2019
in
IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

...APPLICANT

...RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 26.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Prachi Johri, Mr. Vatsalya Kumar, Mr. Ashok Kumar(RP), Mr. Dharm Vir Gupta (RP), Advocates

For the Respondent

:Mr. Saurabh Kalia (R-1,3,4,5), Mr. Siddharth Tandon (R-1,3,4,5) Mr. Krishnendu Datta, Mr. Manmeet Singh Gulati (R-2 & 6), Mr. Alok Sharma for Deputy ETO, Gurugram, Mr. Srivats Kaushal (R-3), Mr. Manish Kumar Tiwari (R-2), Advocates

For the Intervener

:Mr. Pawan Sharma, Mr. Anuj Shah, Advocates

ORDER

CA No. 373 of 2019 in IB -1411 of 2018

Counsels for both the sides are present. It is submitted by Nameh Group that a meeting is proposed on 7th March for taking necessary steps for making compliance with the orders dated 3rd of January, 2020 and 31st January, 2020. The Counsel for NDTV Group submitted that cooperation as required is given. However, an issue is being faced by the R.P. with regard to the statutory compliances and for pending legal cases. Therefore, the parties may also work out the solution of the issues being faced by the R.P.

Liberty is given to the Respondent side to file response to the status report filed by the Counsel for the Resolution Professional.

List on 16.03.2020.

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)